

NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

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ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 31.08.2018

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER : MA/210/IB/2018  
PETITION NUMBER : TCP/413/IB/2017  
NAME OF THE APPLICANT : JOHN MICHAEL  
NAME OF THE RESPONDENT : TITANIUM TANTALUM PRODUCTS LTD  
UNDER SECTION : 60(5) (C)

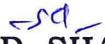
S.No. NAME (IN CAPITAL) DESIGNATION SIGNATURE

REPRESENTATION BY WHOM

- 1) P. Stella Mary . Counsel for liquidator 
- 2) R. RAAGAVENDRAN and of Applicant 
- 3) Liquidator - Valudoman 

**ORDER**

Counsel for the Applicant present. Counsel for the Liquidator present and filed a memo wherein it has been mentioned that no funds are available to pay salary to the employees for the months of April and May '2018 and the same may be treated as Insolvency Resolution Process Cost towards the cost incurred during the insolvency period. The Liquidator is at liberty to record that the same is treated as the cost of CIRP. In view of the memo filed by the Liquidator, the Application stands **disposed of**.

  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)

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